

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 51474 of 2017

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-094-17-18 dated 18.05.2017
passed by the Commissioner (Appeals) Central Excise & Service Tax, Raipur.)

**M/s Nicetec Society For Electronic
& Computer Technology**

Nice Tech Campus, Idgah Road,
Azad Nagar, Bilaspur
Chhatisgarh

.....Appellant

Versus

**Commissioner of Central Excise, Customs
and Service Tax, (Appeals)**

Central Excise Building,
Dhamtari Road, Tikrapara,
Raipur, Chhatisgarh-492001

....Respondent

APPEARANCE:

Mr. Akashdeep, Advocate for the Appellant
Mr. Radhe Tallo, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: March 21, 2023

FINAL ORDER NO. 50382/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019 has been issued to the appellant
regarding full and final settlement of the tax dues. The appeal,
therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R PRIYA)
MEMBER (TECHNICAL)**